

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1443 of 2019

IN THE MATTER OF:

Sunila Sahu

...Appellant

Vs

TATA Steel Limited & Ors.

...Respondents

Present:

For Appellant: Mr. Dhruv Gupta, Advocate.

For Respondents: Mr. Abhimanyu Chopra, Advocate.

ORDER

13.12.2019: Appellant 'Sunila Sahu' filed application under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 before the Adjudicating Authority (National Company Law Tribunal), Principal Bench, New Delhi with prayer for accepting its claim. The Adjudicating Authority rejected the same by impugned order dated 8th November, 2019.

2. The Resolution Plan was approved on 15th May, 2018 and it has reached finality. In the circumstances, it is not open to the Appellant to claim any amount, if any due for period prior to 15th May, 2018. We find no merit in this appeal, it is accordingly dismissed. No cost.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

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